

State Vs. Bablu
FIR No. 540/2019
PS Prem Nagar
U/sec. 457/380/411//34 IPC

26.03.2020

This is an interim bail application moved on behalf of accused Bablu through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Pinki, Ld. LAC for accused Bablu.

A report is received under the signature of SI Suraj Mal, PS Prem Nagar in terms of order dated 25.03.2020, passed by Id. Duty ACMM (North-West). Perused. As per the said report, the applicant/accused has been charge sheeted u/sec. 457/380/411/34 IPC, 1860.

This application has been filed under reference of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE : contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020, but in the instant application, one of the offences involved is punishable u/sec. 457 IPC, 1860 which provides punishment with imprisonment for a period of 14 years, therefore, the observations made in the aforementioned writ petition are not applicable to the instant application. Hence, the application is dismissed.

Application is disposed of accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
26.03.2020

State Vs. Vipin @ Bhokati
FIR No. 362/2019
PS Rani Bagh
U/sec. 457/380/411/201/34 IPC

26.03.2020

This is an interim bail application moved on behalf of accused Vipin @ Bhokati through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Pinki, Ld. LAC for accused Vipin @ Bhokati

A report is received under the signature of HC Sandeep , PS Rani Bagh in terms of order dated 25.03.2020 passed by Id. Duty ACMM (North-West). Perused. As per the said report, the applicant/accused has been charge sheeted u/sec. 457/380/411/201/34 IPC, 1860.

This application has been filed under reference of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE : contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020, but in the instant application, one of the offences involved is punishable u/sec. 457 IPC, 1860 which provides punishment with imprisonment for a period of 14 years, therefore, the observations made in the aforementioned writ petition are not applicable to the instant application. Hence, the application is dismissed.

Application is disposed of accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
26.03.2020

State Vs. Prince
FIR No. 37815/2019
PS Maurya Enclave
U/sec. 379/411/34 IPC

26.03.2020

This is an interim bail application moved on behalf of accused Prince through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Prince.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020 in RE : contagion of Covid-19 Virus in prisons* and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020*, the accused Prince is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
26.03.2020

State Vs. Ful James
FIR No. 221/2019
PS Subhash Palace
U/sec. 420/379/34

26.03.2020

This is an interim bail application moved on behalf of accused Ful Jamesh through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Ful James.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020 in RE : contagion of Covid-19 Virus in prisons* and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020*, the accused Ful James is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed of accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
26.03.2020

State Vs. Balbir
FIR No. 149/2019
PS Vijay Vihar
U/sec. 411/34 IPC

26.03.2020

This is an interim bail application moved on behalf of accused Balbir through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Balbir.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020 in RE : contagion of Covid-19 Virus in prisons* and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020*, the accused Balbir is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed of accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
26.03.2020

State Vs. Bijender @ Pammi
FIR No. 749/2019
PS Sultan Puri
U/sec. 25/54/59 Arms Act

26.03.2020

This is an interim bail application moved on behalf of accused Bijender @ Pammi through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Bijender @ Pammi

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE : contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020, the accused Bijender @ Pammi is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed of accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
26.03.2020

State Vs. Gourav Gautam
FIR No. 509/2018
PS Shalimar Bagh
U/sec. 420 IPC

26.03.2020

This is an interim bail application moved on behalf of accused Gourav Gautam through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Gourav Gautam

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020 in RE : contagion of Covid-19 Virus in prisons* and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020*, the accused Gourav Gautam is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed of accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
26.03.2020

State Vs. Deepak
FIR No. 545/2019
PS Bharat Nagar
U/sec. 328/379/411/34 IPC

26.03.2020

This is an interim bail application moved on behalf of accused Deepak through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Deepak.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard on the application.

Perusal of the application shows that one of the offence alleged against the accused Deepak is u/sec. 328 IPC which provides punishment for imprisonment, for a period of 10 years and fine. Hence, let report be called from IO as to whether accused has been alleged to have committed all the offence u/sec. 328/379/411/34 IPC.

Put up with report on 27.03.2020 before concerned Duty MM,.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
26.03.2020

State Vs. Golu
FIR No. 1497/2007
PS Sultan Puri
U/sec. 457/380/411 IPC

26.03.2020

This is an interim bail application moved on behalf of accused Golu through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Golu.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard on the application.

Perual of the application shows that one of the offence alleged against the accused Deepak is u/sec. 457 IPC which provides that in case house trespas/house breaking has been done to commit offence of theft then the same shall be punishable with imprisonment for a period of 14 years. Hence, let report be called from IO as to whether accused has been alleged to have committed all the offence u/sec. 457/380/411 IPC.

Put up with report on 27.03.2020 before concerned Duty MM,.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
26.03.2020

State Vs. Deepak
FIR No. 545/2019
PS Bharat Nagar
U/sec. 328/379/411/34 IPC

26.03.2020

This is an interim bail application moved on behalf of accused Deepak through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Geeta Singh Chauhan, Ld. LAC for accused Deepak.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard on the application.

Perusal of the application shows that one of the offence alleged against the accused Deepak is u/sec. 457 IPC which provides that in case house trespass/house breaking has been done to commit offence of theft then the same shall be punishable with imprisonment for a period of 14 years. Hence, let report be called from IO as to whether accused has been alleged to have committed all the offence u/sec. 457/380/411/34 IPC.

Put up with report on 27.03.2020 before concerned Duty MM,.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
26.03.2020

26.03.2020

I am working as Duty MM (NW), Delhi.

Fresh charge sheet filed.

Present: Ld. APP for the State.

IO/HC Basant Kaumar in person.

Put up for consideration after vacation, before the Hon'ble Court concerned.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
26.03.2020

FIR No. 043530/19
PS Maurya Enclave

26.03.2020

This is an application moved by applicant Sh. Padam Sharma for release of vehicle bearing registration no. DL-12CN5493 .on superdari

Present: Ld. APP for the State.
Applicant in person.

The reply to the said application has been filed under the signature of ASI Babu Lal, PS Maurya Enclave. Heard. Perused. Considered.

As per the said reply, there is no objection to the release of the said vehicle to the registered owner.

The applicant holder shown the original RC of the aforementioned vehicle. In view of the same, the application is allowed. However, the said release shall be subjected to the conditions as below:

1. Vehicle in question be released to its registered owner only subject to furnishing of an indemnity bond to the satisfaction of the concerned SHO/IO.
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, Engine number, Chasis number, registered owner and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle.
4. The photographs should be attested and counter signed by the complainant, accused and the applicant.
5. IO/SHO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer and will release the vehicle in question on taking indemnity bond as aforementioned of the value accordingly.

Copy of this order be given dasti to the applicant.

RAJANI RANGA
Duty MM : NW:Rohini/Delhi
26.03.2020